



2026:AHC:24208-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 3867 of 2025

Ashish Mohan

.....Petitioner(s)

Versus

State of U.P. and 5 others

.....Respondent(s)

Counsel for Petitioner(s)	: Ashish Kumar, Baldev Shukla, Yaman Seth
Counsel for Respondent(s)	: Azad Rai, Pooja Singh, S.C.

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. This petition has been filed by the petitioner seeking direction to the respondents to ensure removal of water logging and blockage at Village Nasirpur @ Naharpur, Gram Panchayat Tajuddinpur, Block Soraon, District Prayagraj.
2. The respondents were directed to produce instructions.
3. Instructions have been produced inter alia indicating that the land in question was that of some pit, wherein by encroachment the constructions have been undertaken resulting in water logging taking place. Further submissions have been made that efforts were made to construct drain etc., however, the residents objected to the same and, therefore, the same could not be undertaken.
4. Now, the respondents have identified one place for construction of soak pit and that in case there is no dispute raised in this regard, needful would be done by the respondents.
5. In view of the above fact situation, wherein for the purpose of obviating the problem of water logging, a soak pit is proposed to be constructed by the respondents, no further directions are required to be issued by this Court in the present PIL.
6. The respondents are directed to ensure that needful be done with requisite expedition.

7. With the above observations, the petition stands disposed of.

(Kshitij Shailendra,J.) (Arun Bhansali,CJ.)

February 4, 2026

RK/AKShukla